# NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Company Appeal (AT) (Ins) No.293 of 2020

### IN THE MATTER OF:

National Spot Excha	nge Ltd.	Appellant
Versus		
Namdhari Food Inte Through its Liquidat		Respondents
For Appellant:	Shri Anuj Tiwari, Shri S Vishwanathan Iyer, Advoc	-
For Respondent:	Shri Abhishek Anand, A	aditya Pande and Shri

#### With

Rahul Chitnis, Advocates

### Company Appeal (AT) (Ins) No.301 of 2020

#### IN THE MATTER OF:

Deputy Collector and Competent Authority (NSEL) ...Appellant

Versus

Namdhari Food International Pvt. Ltd. ...Respondent

- For Appellant: Shri Aaditya Pande and Shri Rahul Chitnis, **Advocates**
- For Respondent: Shri Abhishek Anand, Shri PBA Srinivasan and Shri Avinash Mohapatra, Advocates

## ORDER

04.08.2020 Parties may file brief written submissions not more than three pages before next date of hearing.

List both these Appeals for 'admission (after Notice) hearing' on 21st August, 2020.

Parties may now file separately copies of Judgements on which they want to rely.

Interim Order to continue.

[Justice A.I.S. Cheema] Member (Judicial)

> (Justice A.B. Singh) Member (Judicial)

> [Shreesha Merla] Member (Technical)

/rs/nn

Company Appeals (AT) (Ins) Nos.293 and 301 of 2020